

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A.B.A. No. 2938 of 2020

Rajesh Mandal Petitioner
Versus
The State of Jharkhand Opp. Party

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Ms. Pinki Kumari, Advocate
For the Opp. Party : Ms. Lily Sahay, A.P.P.

02/09.07.2020 Defect no. 9(i) is ignored.

Ms. Pinki Kumari, learned counsel for the petitioner seeks permission to withdraw this application.

Ms. Lily Sahay, learned A.P.P. does not have any objection to such prayer.

Permission is accorded.

This application is dismissed as withdrawn.

(Rongon Mukhopadhyay, J.)